

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 510 of 1990. ✓

Between

Dated: 28.1.1992. ✓

V.Lakshmaiah ✓

...

Applicant ✓

And

1. The Secretary, Govt. of India, Ministry of Railways, Railway Board, New Delhi. ✓
2. The Chairman, Railway Board, Ministry of Railways, Govt. of India, Railway Bhavan, New Delhi. ✓
3. The General Manager, South Central Railway, Secunderabad. ✓

...

Respondents. ✓

Counsel for the Applicant : Shri. K.G.Krishna Murthy. ✓

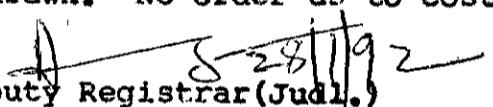
Counsel for the Respondents : Shri. N.R.Devraj, SC for Railways. ✓

CORAM:

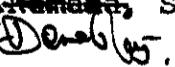
Hon'ble Mr. R.Baladubramanian, Administrative Member. ✓  
Hon'ble Mr. C.J.Roy, Judicial Member. ✓

The Tribunal made the following order:-

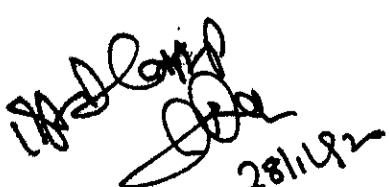
Sri K.G.Krishna Murthy, learned counsel for the applicant is present and files a letter dated 21.1.1992 addressed to the Registrar of this Tribunal with an intention to withdraw the case. Hence the learned counsel for the applicant is permitted to withdraw the case. Accordingly the case is disposed-of as withdrawn. No order as to Costs.

  
Deputy Registrar (Judl.)

Copy to:-

1. The Secretary, Ministry of Railways, Railway Board, Govt. of India, New Delhi. ✓
2. The Chairman, Railway Board, Ministry of Railways, Govt. of India, New Railway Bhavan, New Delhi. ✓
3. The General Manager, South Central Railway, Secunderabad. ✓
4. One copy to Shri. K.G.Krishna Moorthy, advocate, 85, SBI Officers colony, Musarambagh, Hyderabad-500 036. ✓
5. One copy to Shri. N.R.Devraj, SC for Railways, CAT, Hyderabad. ✓
6. One spare copy. ✓ 

Rsm/-

  
28.1.92

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28/11/82 O.A-510/90  
TYPED BY *Reena* COMPARED BY  
CHECKED BY *Reena* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. *V.C.*

THE HON'BLE MR.R.BALASUBRAMANIAN : M(A)  
AND

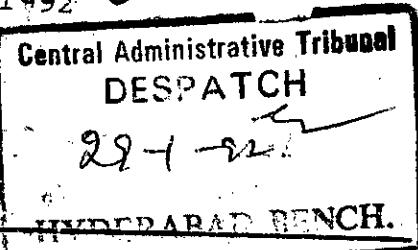
THE HON'BLE MR.T.CHANDRASEKHAR REDDY :  
M(JUDL)

AND *✓*

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 28/11/1992 *✓*

ORDER/JUDGMENT



R.A/C.A/M.A.N.

in

O.A.NC.

510/90 *✓*

T.A.No.

(W.P.No.)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No Order as to costs.

REDACTED

*DR*  
*28/11/92*

*DR*  
*28/11/92*